

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
R.A. 192/89 In
O.A. No. 940/89
T.A. No.

198

DATE OF DECISION 22.2.1990

Shri P.P. Bhatnagar

Applicant (s)

Advocate for the Applicant (s)

Delhi Admin. & Versus
Others

Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. P.C. Jain, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(delivered by Hon'ble Shri P.K. Kartha, V.C.)

This petition has been filed by the original applicant in OA-940/89 in which the applicant had prayed that his seniority in the respective grades (Grade III, II and I) of the Delhi Administration Subordinate Service should be refixed correctly and that he be given the benefit of notional promotion, vis-a-vis, notional pay fixation by stepping up his pay with reference to the pay of his juniors in the respective grades. After going through the records of the case carefully and hearing the learned counsel for both the parties, the Tribunal did not see any merit in the application and the same was dismissed at the admission stage itself. In para.12 of the judgement, dt. 20.10.89 it has been observed that the applicant is seeking to

challenge the seniority of officers in Grade III of the Service fixed by the respondents years ago and the applicant cannot succeed on that ground alone.

The application was disposed of not only on the ground of bar of limitation but also on the ground that the applicant had no prima facie case. This is clear from para. 8 of the judgement.

2. In the present petition it has been prayed that the judgement be reviewed in the light of the arguments put forth in the petition. The petitioner has not brought to our notice any error of law apparent on the face of the judgement, nor has he brought out any new facts warranting a review of the judgement.

3. The petition is, therefore, rejected. There will be no order as to costs.

C. Jain

(P.C. Jain)
Administrative Member

P. K. Kartha

(P.K. Kartha)
Vice-Chairman (Judl.)